

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**  
IB-233/ND/2024

**IN THE MATTER OF:**

Machino Polymers Limited

**Vs.**

MAG Filters And Equipment's Private Limited

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 11.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Abhinay, Adv Pooran Chand Roy, Adv Parul  
Khurana

For the Respondent :

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that in terms of order dated 08.05.2024, they have served the Respondent/Corporate Debtor and has filed the proof of service which is available on the e-portal. Ld. Counsel for the Corporate Debtor submitted that they have not received the copy of order of the Tribunal. Ld. Counsel for the Corporate Debtor submitted that it was not served as per the procedure prescribed under the NCLT Rules.

Be that it may be, the purpose of the notice is only to give information to the Corporate Debtor to appear and file their response. Since the Corporate Debtor has not filed its reply, 2 weeks' time is granted to file their reply. List this matter on **12.08.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**